REVISED

ITEM NO.5 COURT NO.7 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 660/2024

JAMIAT ULEMA I HIND

Petitioner(s)

VERSUS

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS & ORS.

Respondent(s)

[ONLY IA NO. 73985/25 IS LISTED UNDER THIS ITEM] IA No. 73985/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date: 14-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR

Mr. Ibad Mushtaq, Adv.

Ms. Akanksha Rai, Adv.

Ms. Gurneet Kaur, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR

Mr. Deepayan Dutta, Adv.

Mr. Saurabh Tripathi, Adv.

Mr. Guntur Pramod Kumar, AOR

Ms. Prerna Singh, Adv.

Mr. Dhruv Yadav, Adv.

Mr. Ankit Roy, AOR

Ms. Nimisha Menon, Adv.

Ms. Divyangi Gupta, Adv.

Mr. Abhimanyu Tewari, AOR

Ms. Eliza Barr, Adv.

Mr. Manish Kumar, AOR

Mr. Kumar Saurav, Adv.

Ms. Ankita Sharma, AOR

Mr. Arjun D Singh, Adv.

Mr. Subodh S. Patil, AOR

- Ms. Swati Ghildiyal, AOR
- Ms. Sugandha Anand, AOR
- Mr. D. L. Chidananda, AOR
- Mr. Pukhrambam Ramesh Kumar, AOR
- Mr. Karun Sharma, Adv.
- Ms. Anupama Ngangom, Adv.
- Ms. Rajkumari Divyasana, Adv.
- Ms. K. Enatoli Sema, AOR
- Mr. Amit Kumar Singh, Adv.
- Ms. Chubalemla Chang, Adv.
- Mr. Prang Newmai, Adv.
- Mr. Sameer Abhyankar, AOR
- Ms. Ripul Swati Kumari, Adv.
- Mr. Krishna Rastogi, Adv.
- Ms. Yachna Sharma, Adv.
- Ms. Mrinal Mazumdar, Adv.
- Mr. Tadimalla Bhaskar Gowtham, Adv.
- Mr. Shreekant Neelappa Terdal, AOR
- Ms. Indira Bhakar, Adv.
- Mr. Aravindh S., AOR
- Mr. Aman Gautam, Adv.
- Mr. Aadithya Aravindh, Adv.
- Mr. M.R. Shamshad, Sr. Adv.
- Mr. Mohd. Noorullah, Adv.
- Mr. Syed Mehdi Imam, AOR
- Mr. S. Murlidhar, Sr. Adv.
- Mr. Syed Ahmed Saud, Adv.
- Mr. Mohd. Parvez Dabas, Adv.
- Mr. Uzmi Jameel Husain, Adv.
- Mr. Daanish Ahmed Syed, Adv.
- Mr. Aqib Baig, Adv.
- Mr. Seemab Qayyum, Adv.
- Mr. Mohd. Shahib, Adv.
- For M/S. Shakil Ahmad Syed, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No.122055/2025, I.A. D. No.122054/2025 and IA
No.122057/2025 are taken on Board.

<u>IA NO. 73985/2025, IA No.122055/2025, I.A. D. No.122054/2025 and IA No.122057/2025:</u>

For the reasons stated in the applications, we are not inclined to entertain the same. The applications stand disposed of giving liberty to the applicant(s) to accord remedy before the appropriate forum, in accordance with law.

Though the very same order will apply to the main Writ Petition, in view of the inconvenience expressed by the learned counsel appearing for the petitioner(s), list the matter after the ensuing partial Court working days.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR

ITEM NO.5 COURT NO.7 SECTION X

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 660/2024

JAMIAT ULEMA I HIND

Petitioner(s)

VERSUS

NATIONAL COMMISSION FOR PROTECTION OF CHILD RIGHTS & ORS.

Respondent(s)

[ONLY IA NO. 73985/25 IS LISTED UNDER THIS ITEM] IA No. 73985/2025 - APPROPRIATE ORDERS/DIRECTIONS

Date: 14-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Fuzail Ahmad Ayyubi, AOR

Mr. Ibad Mushtaq, Adv. Ms. Akanksha Rai, Adv.

Ms. Gurneet Kaur, Adv.

For Respondent(s) Mr. Shuvodeep Roy, AOR

Mr. Deepayan Dutta, Adv.

Mr. Saurabh Tripathi, Adv.

Mr. Guntur Pramod Kumar, AOR

Ms. Prerna Singh, Adv.

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- Mr. S. Murlidhar, Sr. Adv.
- Mr. Syed Ahmed Saud, Adv.
- Mr. Mohd. Parvez Dabas, Adv.
- Mr. Uzmi Jameel Husain, Adv.
- Mr. Daanish Ahmed Syed, Adv.
- Mr. Aqib Baig, Adv.
- Mr. Seemab Qayyum, Adv.
- Mr. Mohd. Shahib, Adv.
- For M/S. Shakil Ahmad Syed, AOR

UPON hearing the counsel the Court made the following O R D E R

IA NO. 73985/2025:

For the reasons stated in the application, we are not inclined to entertain the same. The application stands disposed of

giving liberty to the applicant(s) to accord remedy before the appropriate forum, in accordance with law.

Though the very same order will apply to the main Writ Petition, in view of the inconvenience expressed by the learned counsel appearing for the petitioner(s), list the matter after the ensuing partial Court working days.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR